

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.121- IA/619(AHM) 2024
In
C.P. (IB)/131(AHM)2024

Proceedings under Section 95 IBC

IN THE MATTER OF:

Indian Bank

.....Applicant

Vs

Ashokkumar Gagjibhai Dharodiya

.....Respondent

Order delivered on 08/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Sumit Parikh, Advocate

For the Respondent :

ORDER

IA/619(AHM) 2024

None for the respondent.

A purshish has been filed qua the service report without any affidavit and without the status of the service today across the bar.

Let a proper affidavit of service be filed, mentioning the status of the service to the personal guarantor as well as the corporate debtor.

Re-list on 11.06.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)